## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

C.P. No. 152/97 in O.A. No. 1446/95

New Delhi this the 22nd Day of July 1997.

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J) Hon'ble Shri S.P. Biswas, Member (A)

Shri Virender Pal Singh, Son of Shri Bhagwant Lal, Village-Palla, P.O. Jarara, Tehsil-Kher, U.P.

(By Advocate: Shri Shankar Raju)

-Versus-

Shri T.R. Kakkar,
Commissioner of Police, Delhi,
I.P. Estate, Police Headquarters,
MSO Building, New Delhi
(By Advocate: Mrs. Jyotsana Kaushik)

ORDER (Oral)

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)

The counsel for the petitioner states that what is need to be done has already been done. Hence, he is permitted to withdraw the petition. CP is disposed of notices discharges.

(S.P.Biswas)
Member (A)

(Dr. Jose P. Verghese) Vice Chairman (J)